

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(through web-based video conferencing platform)

ITEM No.20
C.P. No.39/BB/2021

IN THE MATTER OF:

Srinivas Avutha Reddy ... Petitioner
v.
M/s. Lydor Software Innovation Pvt. Ltd. ... Respondent

Order under Section 241-242 of Companies Act, 2013

Order delivered on: 04.05.2023

CORAM:

MS. BIDISHA BANERJEE
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Amisha
For the Respondents : None

ORDER

1. Heard the learned Counsel for the Petitioner.
2. On 24.06.2021 notice was issued by this Tribunal to all the Respondents and on 28.07.2021 another notice was issued to the Respondents. Further, on 29.10.2021 a fresh notice was issued to the Respondent Nos.5 & 6. In spite of the above, there is no representation for the R-5 and R-6 today and also on earlier occasions and it is seen that no reply has been filed by them till date. In the circumstances, the right of filing reply of the R-4 & R-5 is forfeited. The Petitioner shall file rejoinder, if any, to objections filed by the Respondent Nos.1-4 & 7.
3. Both the parties are directed to file brief notes with list of dates and events, separate issue-wise chart along with documents and page numbers, reply and provisions of Law, page numbers of relevant

documents and judgments relied upon by them along with convenience compilation, well before the next date of hearing.

4. At the request of the learned Counsel for the Petitioner, list the C.P. on **12.06.2023.**

Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Sd/-
(BIDISHA BANERJEE)
MEMBER (JUDICIAL)

Puja